[Shri P. A. Sangma]

(Department of Industrial Development), Notification S.O. No. 993(E), dated the 31st December, 1980, publishing the Imported Cement Control (Fifth Amendment) Order, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1917/81.]

Report (1978-79) of the Union Public Service Commission

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Twentyninth Annual Report of the Union Public Service Commission, for the period from April 1, 1978 to March 31, 1979, under clause (1) of article 323 of the Constitution. [Placed in Library. See No. LT-1945/81].

Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms) ...

SHRI YOGENDRA MAKWANA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms), under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) G.S.R. No. 693(E), dated the 12th December, 1980, publishing the Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1980.
- (ii) G.S.R. No. 694(E), dated the 15th December, 1980, publishing the Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1980.
- (iii) G.S.R. No. 696(E), dated the 16th December, 1980, publishing the Indian Administrative Service (Appointment by Promotion) Sixth Amendment Regulations, 1980.
- (iv) G.S.R. No. 720(E), dated the 27th December, 1980, publishing the Indian Administrative Service (Ap-

pointment by Promotion) Seventh Amendment Regulations, 1980

Placed in Library. See No. LT-1919/81 for (i) to (iv).]

Notifications of the Ministry of Labour

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): Sir, I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, a copy each (in English and Hindi) of the following Notifications of the Ministry of Labour:—

- (i) G.S.R. No. 103, dated the 24th January, 1981, publishing the Employees' Provident Funds (First Amendment) Scheme, 1981.
- (ii) G.S.R. No. 130, dated the 31st January, 1981, publishing the Employees' Provident Funds (Second Amendment) Scheme, 1981.

Placed in Library. See No. LT-1918/81 for (i) and (ii).]

Notifications of the Ministry of Finance (Department of Revenue) and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): Sir, I beg to lay on the Table:—

- I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 133, dated the 7th February, 1981, publishing the Central Excise (4th Amendment) Rules, 1981, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1955/81].
- II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 74(E), dated the 20th February, 1981, under section 159 of the Customs Act, 1962; alongwith an Explanatory Memorandum on the Notification. [Placed in Library. See No. LT-1956/81].